

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Shambhu/APPLICANT/ACCUSED IN CASE FIR No.01/17 POLICE STATION Kanjhawala U/s 302 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Heard.

The record would show that the applicant/accused in this case was granted interim bail by Ld. Predecessor Duty Judge on 10.06.2020.

It seems that the concerned Jail Superintendent has prayed for the father's name and address of the accused to avoid wrong release.

The Ld. Addl.PP for the state has submitted that IO/SHO concerned may be directed to verify the father's name and address of the accused and to directly report it to the concerned Jail Superintendent.

In view of said submissions and request of concerned Jail Superintendent, it is directed that the IO/SHO concerned to immediately verify the father's name and address of the accused and to immediately report it to the concerned Jail Superintendent.

Order accordingly. Disposed of accordingly.

Let the digitally signed copy of this order be supplied to the IO/SHO concerned immediately. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Shri Prakash @ Mistri/APPLICANT/ACCUSED IN CASE FIR No.21/17 POLICE STATION South Rohini U/s 302 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Heard.

The record would show that the applicant/accused in this case was granted interim bail by Ld. Predecessor Duty Judge on 10.06.2020.

It seems that the concerned Jail Superintendent has prayed for the father's name and address of the accused to avoid wrong release.

The Ld. Addl.PP for the state has submitted that IO/SHO concerned may be directed to verify the father's name and address of the accused and to directly report it to the concerned Jail Superintendent.

In view of said submissions and request of concerned Jail Superintendent, it is directed that the IO/SHO concerned to immediately verify the father's name and address of the accused and to immediately report it to the concerned Jail Superintendent.

Order accordingly. Disposed of accordingly.

Let the digitally signed copy of this order be supplied to the IO/SHO concerned immediately. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Sandeep @ Rahul/APPLICANT/ACCUSED IN CASE FIR No.173/17 POLICE STATION Mangol Puri U/s 302 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Heard.

The record would show that the applicant/accused in this case was granted interim bail by Ld. Predecessor Duty Judge on 10.06.2020.

It seems that the concerned Jail Superintendent has prayed for the father's name and address of the accused to avoid wrong release.

The Ld. Addl.PP for the state has submitted that IO/SHO concerned may be directed to verify the father's name and address of the accused and to directly report it to the concerned Jail Superintendent.

In view of said submissions and request of concerned Jail Superintendent, it is directed that the IO/SHO concerned to immediately verify the father's name and address of the accused and to immediately report it to the concerned Jail Superintendent.

Order accordingly. Disposed of accordingly.

Let the digitally signed copy of this order be supplied to the IO/SHO concerned immediately. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Shahnawaz/APPLICANT/ACCUSED IN CASE FIR No.300/17 POLICE STATION Subhash Place U/s 302 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Heard.

The record would show that the applicant/accused in this case was granted interim bail by Ld. Predecessor Duty Judge on 10.06.2020.

It seems that the concerned Jail Superintendent has prayed for the father's name and address of the accused to avoid wrong release.

The Ld. Addl.PP for the state has submitted that IO/SHO concerned may be directed to verify the father's name and address of the accused and to directly report it to the concerned Jail Superintendent.

In view of said submissions and request of concerned Jail Superintendent, it is directed that the IO/SHO concerned to immediately verify the father's name and address of the accused and to immediately report it to the concerned Jail Superintendent.

Order accordingly. Disposed of accordingly.

Let the digitally signed copy of this order be supplied to the IO/SHO concerned immediately. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Vikram Singh @ Vikash Singh /APPLICANT/ACCUSED IN CASE FIR No.62/20 POLICE STATION Vijay Vihar U/s 376/506 IPC & 6 POSCO Act.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present interim bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. Digvijay Singh, Ld. Counsel for the applicant/accused.

The notice of the application to the complainant has not been received back. None is also present for the complainant.

Let notice of the application be issued to the prosecutrix/complainant for the next date of hearing.

Put up on 17.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

APPLICATION OF Varun Jindal/APPLICANT/ACCUSED IN CASE FIR No.762/14 POLICE STATION North Rohini U/s 302/365/201/120-B IPC & 25/27 Arms Act.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. Rahul Saraswat, Ld. Counsel for the applicant/accused.

A report has been received from Deputy Superintendent Central Jail No.3, Tihar to the effect that the name of the accused in custody warrant is Varun S/o Ashok however in the release order name has been mentioned as Arjun. It has been requested that his correct name be mentioned.

The Ld. Counsel for the applicant has submitted that in the order dt. 09.06.2020 of Ld. Predecessor Duty Judge, the name of the applicant has been correctly mentioned as Varun Jindal on top of the order, however due to some typographical error the name of the accused has been mentioned as Arjun in the body of the said order. He has submitted that there is no accused by the name of Arjun in the present matter and that the clarifications be given in that regard.

The Ld. Addl.PP for the state has candidly admitted that the name of the applicant/accused in this matter is Varun Jindal and not Arjun which is also evident from the earlier reply of IO and previous involvement report. He has submitted that necessary correction may be done.

.....Contd/-

State Vs. Varun Jindal

FIR No. 762/14

PS North Rohini

U/s 302/365/201/120-B IPC & 25/27 Arms Act.

:2:

In view of abovesaid submissions and record, it is evident that the name of the applicant/accused is Varun Jindal and not Arjun, however due to some typographical error in the order dt. 09.06.2020 it has been mentioned as Arjun in the body of the said order. It is thus clarified that the order dt. 09.06.2020 of the Ld.Predecessor Duty Judge was qua Varun Jindal.

Disposed of accordingly.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Naveen @ Tony/APPLICANT/ACCUSED IN CASE
FIR No.551/18 POLICE STATION Sultan Puri U/s 302/201 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present interim bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. Vivek Shokeen, Ld. Counsel for the applicant/accused.

Reply received from PS Sultan Puri mentioning that IO could not verify the medical documents as IO Inspector Gulshan has been found Covid-19 positive.

In facts, let the SHO PS Sultan Puri file a report in terms of order dt. 08.06.2020 of Ld. Predecessor Duty Judge to verify the medical documents of ill health of father of applicant and put up on 15.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Tarun/APPLICANT/ACCUSED IN CASE FIR No.519/19 POLICE STATION Prem Nagar, U/s 302/201/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present interim bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Ms. Shweta Sang, Ld. Counsel for the applicant/accused.

Reply received.

Submissions Heard.

The Ld. Counsel for the applicant during arguments has submitted that the father of the applicant would not be available to look after the mother of the applicant as he is a senior citizen and a further report in that regard be also called from the IO concerned.

In view of submissions, let a proper further report be called from the IO regarding the family members of the accused/applicant and if there is any major member in the house to look after her.

Put up for said report and further arguments on 15.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Mukesh/APPLICANT/ACCUSED IN CASE FIR No.288/19 POLICE STATION Prem Nagar, U/s 302/498A/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present interim bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. Vinay Kumar, Ld. Counsel for the applicant/accused.

Reply received from IO on the mobile phone of the concerned Naib Court.

Submissions Heard.

During arguments, Ld. Counsel for the applicant wants to withdraw the said application.

In facts, the said application is dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Dinesh @ Mannu/APPLICANT/ACCUSED IN CASE
FIR No.919/18 POLICE STATION Sultan Puri U/s 302/323/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. Pranav Mehta, Ld. Counsel for the applicant/accused.

Reply received from Deputy Superintendent, Central Jail No.3, Tihar in which he has prayed for more time to file the required detailed medical report.

In fact, the said report be called from the Jail Superintendent and put up on 16.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Shadat/APPLICANT/ACCUSED IN CASE FIR No.154/20 POLICE STATION Keshav Puram.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. Sunil Tomar, Ld. Counsel for the applicant/accused.

Reply received on the mobile phone of the concerned Naib Court.

Submissions heard.

As per the report of the IO, FIR No. 154/20 PS Keshav Puram is U/s 188 IPC. The sections mentioned in the bail application are however U/s 376 IPC and 6 POSCO Act.

In view of the said report of IO, the Ld. Counsel for the applicant has submitted that the said application be disposed of as withdrawn and that he would be moving a proper application.

In facts, the said application is dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Deepak Dabas/APPLICANT/ACCUSED IN CASE FIR No.463/16 POLICE STATION Vijay Vihar Under Section 307/392/397/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. Dinesh, Ld. Counsel for the applicant/accused.

Reply received.

Submissions heard.

Ld. Counsel for the applicant has submitted that in the order dt. 12.05.2020 of Ld. Predecessor Duty Judge, the number of one FIR has been mentioned as 463/20 PS Vijay Vihar, whereas as per report the correct number of FIR was 463/16 PS Vijay Vihar. He has submitted that he would be filing a proper application for modification of the order and that the present application be disposed of.

In view of said submissions of Ld. Counsel for the applicant, the present application is disposed of accordingly.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Ranjeet Kumar @ Bhagat/APPLICANT/ACCUSED
IN CASE FIR No.723/16 POLICE STATION Keshav Puram Under Section
302/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Ms. Usha Rani, Ld. Counsel for the applicant/accused.

Submissions heard.

The previous involvement report has been received, however the conduct report of the applicant has not been received.

Let, the conduct report of the applicant be called from concerned Jail Superintendent and put up for arguments on 18.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Amit Kumar/APPLICANT/ACCUSED IN CASE FIR No.919/18 POLICE STATION Sultan Puri Under Section 302/323/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. Ramesh Kumar, Ld. Counsel for the applicant/accused.

Reply received on the mobile phone of the concerned Naib Court.

Submissions heard.

During arguments, Ld. Counsel for the applicant wants to withdraw the said application.

In facts, the said application is dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Vijay/APPLICANT/ACCUSED IN CASE FIR No.344/19 POLICE STATION North Rohini Under Section 302/201/34 IPC & 25/27 Arms Act.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. J.P. Singh, Ld. Counsel for the applicant/accused.

Reply received on the mobile phone of the concerned Naib Court and earlier one reply was also received.

Submissions heard.

During arguments, Ld. Counsel for the applicant wants to withdraw the said application.

In facts, the said application is dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Gaurav/APPLICANT/ACCUSED IN CASE FIR No.511/19 POLICE STATION Kanjhawala Under Section 302 IPC & 27/54/59 of Arms Act.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. J.P. Singh, Ld. Counsel for the applicant/accused.

Reply received.

Submissions heard.

During arguments, Ld. Counsel for the applicant wants to withdraw the said application.

In facts, the said application is dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Lokesh (Ravi)/APPLICANT/ACCUSED IN CASE FIR No.70/18 POLICE STATION Subhash Place Under Section 302/392/394//411/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present interim bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. Krishan Kumar, Ld. Counsel for the applicant/accused.

Submissions heard.

The Ld. Counsel for the applicant has submitted that in all the previous cases except the present case, the accused has been acquitted, whereas the Ld. Addl.PP for the state has submitted that this fact is not mentioned in the report of IO.

Upon joint request, let a proper report regarding previous involvement of the applicant as well as the conduct of the applicant be called from IO and Jail Superintendent.

Put up for on 17.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Suraj @ Sanjay/APPLICANT/ACCUSED IN CASE FIR No.74/19 POLICE STATION Prem Nagar Under Section 307/120-B/34 IPC & 27/54/59 Arms Act.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. Krishan Kumar, Ld. Counsel for the applicant/accused.

Submissions heard.

The reply regarding previous involvement of the accused and his conduct report have not been received from IO/SHO and Jail Superintendent in terms of last order dt. 09.06.2020.

Let the said report be called and put up for further consideration for 17.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Arshu @ Ashu /APPLICANT/ACCUSED IN CASE FIR No.518/16 POLICE STATION Subhash Place Under Section 364A/365/482/120-B IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. Deepak Sharma, Ld. Counsel for the applicant/accused.

Submissions heard.

Ld. Addl.PP for the state has submitted that he has not received the copy of the evidence and earlier bail orders as filed by Ld. Counsel for the applicant/accused.

The same may be supplied to the state as per rules.

The Ld. Counsel for the applicant has submitted that one bail application of co-accused is fixed for tomorrow.

In facts, the bail application be taken up for consideration for 12.06.2020. Also issue notice to the IO for date fixed.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Subham/APPLICANT/ACCUSED IN CASE FIR No.641/19 POLICE STATION Prem Nagar Under Section 306 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. Pradeep Khatri, Ld. Counsel for the applicant/accused.

It is an admitted position and as per report of the IO that the notice to complainant has been served but none is present for him.

The Ld. Counsel for the applicant has submitted that he is praying for interim bail on the basis of criteria laid down by Hon'ble HPC.

The Ld. Addl. PP for the state has stated that the conduct report and previous involvement report of the applicant be called.

In facts, let the previous involvement report and the conduct report of the applicant be called from the IO and the concerned Jail Superintendent.

Put up on 17.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Shankar/APPLICANT/ACCUSED IN CASE FIR No.121/20 POLICE STATION Subhash Place Under Section 392/394/397/34 IPC & 25/27 Arms Act.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. Sohan Goel, Ld. Counsel for the applicant/accused.

Submissions heard.

The Ld. Counsel for the applicant/accused has submitted that it is an application for extension of bail which was earlier granted by the Ld. Predecessor Duty Judge on 28.04.2020 and the extension has already been done through common order of the Hon'ble Delhi High Court. He has submitted that he wants to withdraw the application.

In view of abovesaid submissions, the application is dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Gaurav Sharma/APPLICANT/ACCUSED IN CASE FIR No.182/19 POLICE STATION Vijay Vihar Under Section 498A/304B/306/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. Sohan Goel, Ld. Counsel for the applicant/accused.

Submissions heard.

The Ld. Counsel for the applicant/accused has submitted that it is an application for extension of bail which was earlier granted by the Ld. Predecessor Duty Judge on 28.04.2020 and the extension has already been done through common order of the Hon'ble Delhi High Court. He has submitted that he wants to withdraw the application.

In view of abovesaid submissions, the application is dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Sudhanshu Chaudhary/APPLICANT/ACCUSED IN CASE FIR No.342/13 POLICE STATION Keshav Puram 498A/406/304-B/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present **bail** application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application. Copy of reply has been received on the mobile phone of the Naib Court.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. APP for the State.

Sh. Riyaz Ahmad Bhat, Ld. Counsel for the applicant/accused.

Submissions heard.

At the very outset, the Ld. Addl. PP for the state has submitted that he has not received the reply, whereas the reply received of the IO on the mobile phone of the Naib Court is very brief and does not properly state the facts of the case.

In facts, the IO is directed to file a proper detailed reply and put up on 16.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020

11.06.2020

HEARING THROUGH VIDEO CONFERENCING

APPLICATION OF Ajay @ Gainda/APPLICANT/ACCUSED IN CASE FIR No.144/16 POLICE STATION North Rohini.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

All the stake-holders of the present bail application have now joined the video conference.

Present: Sh. R.S. Mangalmurti, Ld. Addl. PP for the State.

Sh. Rajesh Juneja, Ld. Counsel for the applicant/accused.

Submissions heard.

The Ld. Counsel for the applicant has stated that due to lockdown in view of Covid-19 situation, the accused is not in a position to know about the number of cases in which he is involved to move a bail application. He has prayed that a report in this regard be called from the Superintendent of Tihar Jail No.4, where the applicant/accused is lodged.

Ld. Addl. PP for the state has submitted that such a report may be called and the application may be disposed off.

In view of abovesaid submissions, the application is disposed of with the directions that a status report qua the involvement of the applicant/accused in different cases be called from Jail Superintendent, Tihar Jail No.4 at the earliest. The said report be immediately intimated to Ld. Defence counsel for the accused/applicant through electronic mode as per rules.

Application is disposed of accordingly.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/11.06.2020